

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO.218/2016
RT NO.128/Chd/Hry/2017**

In the matter of:

Scheme of Reduction of Capital of:

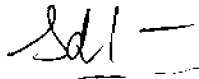
Carrierbuilder.Com India Private Ltd.

...Petitioner Company.

Application under Sections 100 to 104 of the Companies Act, 1956.

Present: None.

This case has been received by transfer from the Hon'ble Punjab & Haryana High Court, Chandigarh. Let notice of the Petition be issued by Speed Post to the counsel for petitioner for 16.05.2017 for further hearing.



(Justice R.P. Nagrath)
Member(Judicial)

✓ April 19, 2017
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